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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

R.A.NO. 139/93
O.A.NO. 137/87

DATE OF ORDER: 12.05.1993.

SHRI R.P. SHARMA

APPLICANT

VERSUS

UNION OF INDIA & ORS.

RESPONDENTS

CORAM:-

THE HON'BLE MR. B.N. DHOUNDIYAL, MEMBER(A)

THE HON'BLE MR. B.S. HEGDE, MEMBER(J)

FOR THE APPLICANT : SH. R.P. OBEROI, COUNSEL

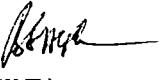
FOR THE RESPONDENTS : SH. K.C. MITTAL, COUNSEL

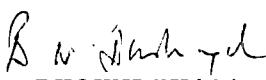
ORDER(oral)

(delivered by Hon'ble Mr. B.N. Dhoundiyal, Member(A)).

Heard the learned counsel for the review applicant. He states that certain typographical errors have crept in para 6(b) of this Tribunal judgement dated 12.2.93 in O.A.No.137/87. As these errors are apparent on the face of record, the review applicant is accepted and necessary corrections deleting the word 'not' been and correcting the date as 3.12.84 have carried out in the original copy of the judgement.

A copy of the corrected judgement be issued to the learned counsel for both the parties.


(B.S. HEGDE)
MEMBER(J)


(B.N. DHOUNDIYAL)
MEMBER(A)